

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 1751
TO BE ANSWERED ON 29.07.2021**

National Anti Doping Agency

1751. SHRI P.P. CHAUDHARY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the efforts made by the Government to set up National Anti Doping Agency (NADA) as an autonomous body independent of the Government; and

(b) if not, the reasons therefor?

ANSWER

**THE MINISTER FOR YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) & (b) The National Anti Doping Agency (NADA) has been set up by the Government as registered society under the Societies Registration Act of 1860 on November 24, 2005. The World Anti Doping Agency (WADA) requires its affiliate National Anti Doping Organisations to be independent in their operational decisions and activities from the government. Accordingly, NADA, which enjoys the recognition of the WADA, is autonomous and independent in its operational decisions and activities from the government.

The Government, which fully funds the NADA, oversees the non-operational activities of NADA with a view to meet the obligations imposed by the United Nations Educational, Scientific and Cultural Organization's (UNESCO's) International Convention against Doping in Sport, to which India is a signatory.
